

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No.
~~XXXXXX~~

604 of 1993.

DATE OF DECISION 07th April, 1994.

Shri N.V.Ashari and 23 ors. Petitioner

Shri M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India and others. Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

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1. Shri N.B.Ashari,
Sorting Assistant,
R.M.S. Rajkot.
2. Shri P.R.Bamania,
3. Shri M.T.Vora
4. Shri H.M.Mansutta,
5. Shri A.B.Bhatt,
6. Shri M.D.Vadhor,
7. Shri C.B.Rathod,
8. Shri C.S.Mori
9. Shri P.H.Parmar,
10. Shri D.P.Padalia,
11. Shri N.R.Waghela,
12. Smt. M.R.Rami
13. Shri N.N.Vaghela
14. Shri S.C.Gajera,
15. Shri N.T.Kadwala,
16. Shri A.H.Mandir,
17. Shri V.M.Charpot,
18. Shri H.R.Nanda,
19. Shri M.H.Makwana,
20. Shri P.J.Oza,
21. Shri K.D.Dungar,
22. Kum. C.H.Vasavada,
23. Kum. C.A.Chauhan,
24. Shri B.N.Chauhan.

...Applicants.

Address : All C/o.
Mr.M.S.Trivedi, Advocate,
E/4, Shivani Apartments,
B/H, Shajanand College,
Azad Society Road,
Ahmedabad - 15.

(Advocate : Mr.M.S.Trivedi)

Versus

1. Union of India (through),
The Director General of P & T,
Sanchar Bhavan,
Parliament Street,
New Delhi.
2. The Post Master General,
O/o.P.M.G., Gujarat Circle,
Ashram Road,
Ahmedabad.
3. Senior Superintendent of R.M.S.
Rajkot Division,
Rajkot.

...Respondents.

(Advocate : Mr.Akil Kureshi)

: 3 :

ORAL JUDGMENT.

O.A.NO. 604 OS 1993.

Date : 07th April, '94

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

On behalf of the applicants, Mr.M.S.Trivedi, states that the applicants are prepared to make a representation to the authorities for redressal of their grievance regarding regularisation of their service w.e.f.1982, and they will be satisfied if the respondents are directed to dispose of the representation within a fixed time-limit. The applicants are directed to make a representation in the matter within a period of 15 days and, if they submit a representation accordingly within the said period, the respondents are directed to dispose of the same within a period of eight weeks from the date of the receipt of the representation.

2. In view of these directions, Mr.M.S.Trivedi seeks permission to withdraw the present O.A. with liberty to the applicants to file a fresh O.A., if they are not satisfied with the decision that may be taken on their representation. Permission granted with liberty as prayed for. It is, however, made clear that with the contention which is raised by the respondents

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in the present O.A. regarding the same being time-barred^{is} will be open to them if, in any event, the applicants again approach this Tribunal for the same subject-matter, i.e., for the date from which they should be accorded regularisation.

O.A. stands disposed of accordingly.

No order as to costs.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman

AIT.